

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 622  
CP-19/241-242/ND/2022  
CA/132/2023, CA/134/2022, CA/139/2022

**IN THE MATTER OF:**

**Mr. Nikhil Rajnikant Parmar**

**...APPLICANT**

**Vs.**

**M/s. Easy To Pitch Networks Pvt. Ltd. and Ors.**

**...RESPONDENT**

**Section**

**U/s 241-242**

**Order delivered on 25.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

**:Mr. Abhivardhan Bajpayee, Adv.**

**For the Respondent**

**:**

**ORDER**

Ld. Counsel on behalf of Petitioner is present and submitted that they have filed their response to the report filed by the Administrator, however as the previous Counsel of Petitioner is not giving NOC, the Registry is not accepting the same. Ld. Counsel for the Petitioner undertakes to file an affidavit in respect of the step he has taken for obtaining the NOC from the previous counsel. None appeared on behalf of the Respondent and nor any response has been filed by the Respondent to the Administrator's report. List the matter along with IAs on **16.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**